



2026:AHC:21914

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1325 of 2026

Shalini

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kiran Rani, Laloo Yadav
Counsel for Respondent(s)	:	A.S.G.I., Chandrika Prasad

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (A) A writ order or direction in the nature of certiorari quashing the impugned order dated-29.11.2025 passed by Respondent No.3 (Annexure No. 1) to this writ petition; (B) A writ order or direction in the nature of mandamus commanding the respondents to constitution of an independent medical board at a Government Medical College for fresh and objective medical examination of the petitioner; (C) Issue any other order or direction as this Hon'ble Court may deem fit and proper under the circumstances of the case; (D) Award the cost the petition in favour of the petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

4. Instructions filed today are take on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

February 2, 2026

Rajesh